

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

ST/534/2009-DB

[Arising out of Order-in-Appeal No. 23/2009 dated
20/02/2009 passed by the Commissioner of Central
Excise, Customs & Service Tax, Cochin]

Rubfila International Ltd.

Nida, Kanjikode,
Palakkad – 678 621

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Calicut**

Central Revenue Building,
Mananchira, Calicut,
Kozhikode – 673 001
Kerala

Respondent(s)

Appearance:

None

For the Appellant

Mr. K.B. Nanaiah, Asst. Commr.
(AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20664 / 2019

Date of Hearing: 22/08/2019

Date of Decision: 22/08/2019

Per: Bench

On matter being called neither anybody appeared nor there any adjournment request in spite of notice having been sent to them well in advance. We also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In our view the appellant is not interested in pursuing the appeal. As the appeal is almost 10 years old, we find no reasons to keep it on Board. Accordingly the same is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **22/08/2019**)

(S.S GARG)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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